IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201
IB/211/ND/2024

IN THE MATTER OF:
Mellanox Technologies India Private Limited … Applicant

Under Section 59 (IBC).

Order delivered on 29.04.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)
PRESENT:
For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC.

Heard. Issue notice to the Statutory Authorities returnable by 27.05.2024. Let steps be taken within three days and file proof of service. The Statutory Authorities are directed to file their reply within one week from the date of receipt of the application. List this matter on **22.05.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mamta
29.04.2024